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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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W.P.(C) 3821/2020

SUNIL GOEL

..... Petitioner

Through Mr. Darpan Wadhwa, Sr. Adv. with  
Mr. Amit Khemka, Mr. Rishi Sehgal,  
Mr. Varun Kumar, Mr. Druheen  
Mohanty, Mr. Tarun Sharma,  
Advocates for petitioner with  
petitioner in person.

Versus

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

..... Respondents

Through Mr. Neeraj Malhotra, Sr. Adv. with  
Mr. Abhishek Baid, Adv. for R-  
1/SEBI.  
Mr. Pratap Venugopal, Adv. with Ms.  
Surekha Raman, Adv. for R-2/BSE.  
Ms. Aayushi Sharma, Adv. with Mr.  
Pradyuman Kaistha, Adv. for R-3.  
Mr. D.S. Chauhan, Adv. with  
Ms. Ruchi Singh and Mr. Prashant  
Kumar, Advocates for R-4/NSDL.  
Mr. Karan Grover, Adv. for R-5.

**CORAM:**

**HON'BLE MR. JUSTICE A. K. CHAWLA**

**ORDER**

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**06.08.2020**

**(Video Conference Hearing)**

**W.P.(C) 3821/2020 & CM APPL. 13681/2020 (for stay)**

Mr. Malhotra, Id. Senior Counsel appearing on behalf of the SEBI and  
Mr. Venugopal, Id. counsel appearing on behalf of the BSE advertising to the



respective status reports that have come to be filed, submit that the information sought from the respondent no. 5 – M/s. Real Growth Commercial Enterprises Limited is still awaited. Mr. Grover, Id. counsel appearing on behalf of respondent no. 5 on his part submits that the called for information could not be furnished on account of Mr. Rajesh Goyal, Managing Director, suffering from Covid-19 besides two other members of his family. Mr. Grover submits that the information called for shall be furnished in another three weeks' time. Mr. Wadhwa, Id. Senior Counsel for the petitioner on his part submits that the information called for was sought to be divulged way back in October, 2019, and, therefore, the premise on which further time is sought is a ploy to delay divulging of required correct information. What Mr. Wadhwa says, *prima facie* appears to be so. Taking into account the totality of facts and circumstances however, last and final opportunity is granted to the respondent no. 5 to furnish the required information within three weeks as prayed for, failing which, it shall entail cost of Rs.2,00,000/- (Rupees Two Lacs) to be deposited with Delhi High Court Advocates' Welfare Trust besides initiation of any further coercive steps which the Court may deem fit and proper.

List on 02.09.2020.

**A. K. CHAWLA, J**

**AUGUST 06, 2020/acm**